

Annexure-3															
Name of the Corporate Debtor : M/s TIRUMALLA HAIR OIL INDIA PRIVATE LIMITED (under CIRP)															
Date of commencement of CIRP : 12.12.2025 List of Creditors as on : 07.05.2026															
List of secured financial creditors (other than financial creditors belonging to any class of creditors)															
(Amount in ₹)															
Sl. No.	Name of Creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any Mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Details of Security Held	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC						
1	The Maharashtra State Co-Op Bank Limited	26.12.2025	241,989,000	241,989,000	Secured Financial Creditor	241,989,000	-	No	14.94%	N.A.	N.A.	-	-	Note -1	
2	Mumbai District Central Co-Op Bank Limited	02.01.2026	661,991,271	659532839	Secured Financial Creditor	661,991,271	-	No	40.73%	N.A.	N.A.	2458432	-	-	
3	Tata Capital Limited	27.02.2026 and 13.04.2026	1495331	1495331	Secured Financial Creditor	1495331	-	No	4.07%	N.A.	N.A.	-	-	Note -2	
TOTAL				905,475,602	903,017,170							2458432	0		

i. First Pari Passu Charge along with Mumbai District Central Co-operative Bank Limited on:

Note -1

a) MIDC's industrial plot bearing No. B-6, B-7, B-9 & B-10 situated at Beed Industrial Area, within village limits of Taraf Bobade, outside the limit of Municipal Council Beed, within the limits of Taluka and registration Sub-district Beed, District and Registration District Beed with all the factory buildings, office buildings, quarters for residential purposes, guest houses, warehouses and godowns, messuages, tenements and other structures now standing thereon and/or now under construction thereon or which may hereafter be erected thereon or on any part thereof together with all and singular the houses, out-houses, wells, waters, water-courses, ways, paths, passages, lighter, liberties, privileges, easements, advantages and appurtenances whatsoever to the said Industrial Plot No.B-6, Industrial Plot No.B-7, Industrial Plot No.B-9 and Industrial Plot No.B-10 and their grounds, hereditaments and premises appertaining or with the same or any part thereof now or heretofore occupied or enjoyed therewith or reputed or known as part parcel or member or members thereof or be appurtenant thereto along with machinery may acquire and purchase at any given point of time in future for the purposes of setting up Hair Oil Project together with all the buildings, messuages, tenements and structures standing thereon and/or to be constructed / erected thereon or on any part thereof owned by Corporate Debtor.

b) Piece and parcel of land hereditaments, grounds and premises admeasuring 0H 20R & Piece and parcel of land hereditaments, grounds and premises admeasuring 0H 17.50R in Survey No.16 situate, lying and being at village Bahirwadi, Taluka – Beed, District Beed and registration Sub-district Taluka Beed and within the limits of Beed Zilla Parishad owned by Ms. Archana Kute.

c) Pieces and parcels of leasehold lands, hereditaments, grounds and premises at MIDC, Beed being Industrial Plot No. B-6 admeasuring 750 Sq. meters, Industrial Plot No. B-7 admeasuring 750 Sq. meters, Industrial Plot No. B-9 admeasuring 540 Sq. meters and Industrial Plot No. B-10 admeasuring 540 Sq. meters, all situate, lying and being at MIDC Beed Industrial Area, within village limits of Taraf Bobade, outside the limit of Municipal Council Beed, within the limits of Taluka and Registration Sub-District Beed, District and Registration District Beed, and more particularly described in Part I, Part II, Part III & Part IV of the First Schedule hereinabove written, together with all the factory buildings, office buildings, quarters for residential purposes, guest houses, warehouses and godowns, messuages, tenements and other structures now standing thereon and/or now under construction thereon or which may hereafter be erected thereon or on any part thereof, together with all and singular the houses, outhouses, wells, waters, watercourses, ways, paths, passages, lights, liberties, privileges, easements, advantages and appurtenances whatsoever to the said Industrial Plot No. B-6, Industrial Plot No. B-7, Industrial Plot No. B-9 and Industrial Plot No. B-10 and their grounds, hereditaments and premises appertaining or with the same or any part thereof now or heretofore occupied or enjoyed therewith or reputed or known as part parcel or member or members thereof or be appurtenant thereto as also all further and other lands, hereditaments, grounds and premises which the Borrower and Mortgagor No. 1 may acquire and purchase at any given point of time in future for the purposes of setting up Hair Oil Project together with all the buildings, messuages, tenements and structures standing thereon and/or to be constructed / erected thereon or on any part thereof owned by Corporate Debtor.

d) All other plants, machinery, goods, articles, chattels, things, stores, motor trucks, motor cars, vehicles, typewriters, furnitures, fixtures, fittings and articles lying installed or erected or lying loose in the property described hereinabove or in any workshop for repairing or in transit or with any other person as mercantile agents owned by Corporate Debtor.

Note -2

1. TATA CAPITAL LIMITED

i. First & Exclusive Charge on:

- 11 Units of TATA 1618 Chassis
- 15 Units of TATA Ultra 1014 Chassis
- 15 Units of TATA LPT 1212 Chassis
- 15 Units of TATA LPT 1412 Chassis
- 15 Units of TATA Ultra 1518 Chassis

f) 15 Units of TATA Ultra 814 Chassis

ii. First & Exclusive Charge on:

- a) 11 Units of TATA LPT 1618 Body
- b) 15 Units of TATA LPT 1212 Body
- c) 15 Units of TATA ULTRA 1518 Body
- d) 15 units of TATA LPT 1412 Body
- e) 30 Units of TATA ULTRA 1014 Body

iii. First & Exclusive Charge on:

- a) 11 Units of TATA LPT 1618 TC Chassis
- b) 15 Units of TATA Ultra 1518 Chassis